GOVERNMENT OF MADHYA PRADESH LAW DEPARTMENT

NOTIFICATION

No. 5043-812/XXI-B.

Bhopal, dated the 1st April, 1957

In supersession of all previous notifications issued on the subject by any authority prior to the 1st November, 1956, the Governor of Madhya Pradesh is pleased to make the following rules in regard to the publication of the Indian Law Reports, Madhya Pradesh series, namely :-

1. The staff for editing the Indian Law Reports, Madhya Pradesh Series, shall consist of an Editor and a Reporter.

2. (1) The Editor and the Reporter shall work under the control and supervision of a Committee to be constituted as follows :-

- (i) One Puisne Judge of the High Court of Madhya Pradesh Jabalpur to be nominated by the Chief Justice,
- (ii) Three Advocates practicing in the High Court to be nominated by the Chief Justice;
- (iii) The Advocate-General;
- (iv) The Editor ex officio;
- (2) The Editor shall be the Secretary of the Committee.
- (3) The Reporter shall work under the supervision of the Editor.

3.(1) The Editor and the Reporter shall be appointed by the Governor on the recommendation of the Chief Justice.

(2) The term of office of the Editor shall be five years, but he shall be eligible for re-employment thereafter for successive terms of five years each on the recommendation of the Chief Justice. Ordinarily no person shall be appointed as an Editor after the age of sixty.

(3) The Reporter may be appointed on part-time or full-time basis. He shall ordinarily hold his appointment for a period of three years but shall be eligible for reappointment for successive periods of three years each on the recommendation of the Chief Justice. Ordinarily no person shall be appointed as Reporter after the age of sixty.

(4) The Editor and the Reporter shall be entitled to such pay as may from time to time be fixed by the Governor. The Governor may at any time on the recommendation of the Chief Justice dispense with the services of the Editor and the Reporter after giving them one month's notice.

- 4. The Reporter shall select -
- (i) All cases marked 'R' by the presiding Judge or Judges;
- (ii) Cases considered by him as suitable for reporting and bring them to the notice of the Editor who will then select cases out of them for reporting.

Cases in clause (i) shall be circulated amongst the members of

the Committee. If a majority of the members approve reporting the cases, they shall be reported; but if they do not, the cases shall be submitted to the Judge or Judges concerned with their opinion; and the opinion of the Judge or Judges concerned shall be final. Cases in class (ii) shall be circulated amongst the members of the Committee and only such cases as are recommended by a majority of them and approved by the Judge or Judges concerned shall be reported.

5. The Committee may with the previous approval of the Chief Justice make rules for the conduct of business of the Committee.

6. The reports shall be published under the authority of the State Government and the Committee is hereby empowered to publish them under such authority.

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By order of the Governor, Madhya Pradesh,

Sd/- J.S. Dave Secretary to Government, Madhya Pradesh, Law Department